

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 02**  
**(IB)-397(PB)/2018**

**IN THE MATTER OF:**

Bank of India	...	Applicant/Petitioner
Vs		
Basic India Ltd	...	Respondent

**Order under 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 13.04.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. NARENDER KUMAR BHOLA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

**IA-1650/2021**

Status Report filed by Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

**IA-1650/2021** stands disposed of.

-sd-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

--sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**